

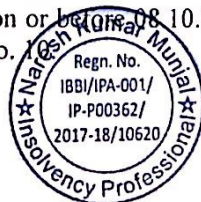
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CAREWAY AGRO PROCUREMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CAREWAY AGRO PROCUREMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/06/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15494DL2009PTC191232
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 915-916 THIRD FLOOR, RITHALA INDUSTRIAL AREA DELHI North West DL 110085
6.	Insolvency commencement date in respect of corporate debtor	25.09.2019 (Date of receipt of Certified Copy of Order by IRP) Date of Admission- 02.09.2019
7.	Estimated date of closure of insolvency resolution process	22.03.2020 (180 days from 25.09.2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NARESH KUMAR MUNJAL - IBBI/IPA-001/IP-P00362/2017-18/10620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	125, 2 nd Floor, Kailash Hills, New Delhi 110065 nkmunjalcacs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	125, 2 nd Floor, Kailash Hills, New Delhi 110065 irpcarewayagro@gmail.com
11.	Last date for submission of claims	08.10.2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: As at no 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CAREWAY AGRO PROCUREMENT PRIVATE LIMITED on 25.09.2019.

The creditors of CAREWAY AGRO PROCUREMENT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 08.10.2019 to the interim resolution professional at the address mentioned against entry No.




Naresh Kumar Munjal

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Naresh Kumar Munjal
27.09.2019 and New Delhi

